

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY ,THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 28961 OF 2024**

**Between:**

M.A. Abed Ibrahim Khan, S/o Mohammed Ibrahim, Aged about 19 yrs, R/o  
H.No.16-7-799/C/1, Vinayaka Veedhi, Chaderghat, Hyderabad.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Naryana Rao (KNR) University of Health Sciences, Nizambpura, Warangal, Rep. by its Registrar.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner's request for online registration for admission into MBBS/BDS course under management Quota B and C Category in next phase of counseling for the academic year 2024- 25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under management Quota B and C category for the academic year 2024-25 in next phase of counseling

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and permit the petitioner to upload online

application for admission into MBBS/BDS course under management Quota B and C category for the academic year 2024-25 in next phase of counseling, pending disposal of the above writ petition

**Counsel for the Petitioner: SRI. RAJIUDDIN MD**

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI,  
AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28961 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rajiuddin MD, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the Petitioner prays that this Hon'ble

Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner's request for online registration for admission into MBBS/BDS course under management Quota B and C Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under management Quota B and C category for the academic year 2024-25 in next phase of counseling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission into MBBS/BDS course under management quota "B" and "C" Category i.e., NRI category. Therefore, the University is not permitting the petitioner to seek admission under management quota "B" and "C" (NRI) category seats. He further submitted that the petitioner be granted liberty to submit a representation to the

University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-V. KAVITHA  
ASSISTANT REGISTRAR  
SECTION OFFICER

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To,

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, T.S, Hyderabad
2. The Registrar, Kaloji Naryana Rao (KNR) University of Health Sciences, Nizampura, Warangal,
3. One CC to SRI. RAJIUDDIN MD, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. A.PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

B M  
BS



CC TODAY

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.28961 of 2024

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

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